

Within just one minute I will finish. I will only speak a few words with regard to the zonal system. The conference of Chief Ministers has taken place in Delhi, and they have arrived at certain conclusions. Accordingly, a slight modification in the zonal arrangement has been made and a big zone of wheat-growing area is formed and free movement of wheat is allowed in that part. What is the effect of that? In view of the bumper crop in every State of that big zone, the free movement will tend to, abnormally lower the prices, and the Government will not be able to purchase all the wheat at the procurement prices, and the poor agriculturists will be suffering then, as the Government will not be able to protect them, because we know the Government's capacity for purchasing the wheat at procurement prices. The same is with regard to jowar, bajra and maize. What I would like to submit is that wheat, jowar, bajra and maize are the interchangeable foodgrains, and any shortage in one of them is often made good by the supply of the other. If the food supply in the country is to be established, which will help to maintain the price-index normal and steady throughout the country, zonal restrictions on the movement of the above foodgrains—wheat, jowar, bajra and maize—should be totally done away with. That is my suggestion so that the prices will be maintained and everybody will get the required foodgrains, and there will thus be stability in this way.

One word with regard to the prices.

The prices are determined by the Agricultural Prices Commission in consultation with the Chief Ministers and are declared before the harvesting season starts. While determining the prices, I suggest that the following things should be taken into consideration: cost of production, capital expenditure, interest on it, conveyance charges, storage charges, maintenance charges and land revenue he is required to pay. In addition to the above, some marginal profit should be given to the poor agriculturist. That will be a reasonable price. Procurement price, minimum support price and all these prices should be removed once for all and the reasonable price should be fixed taking into consid-

eration the factors I have mentioned above.

With these words, Sir, I conclude.

13 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at five minutes past fourteen of the Clock.

MR. DEPUTY-SPEAKER in the Chair

POINT OF ORDER

MR. DEPUTY-SPEAKER : Shri O. P. Tyagi.

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order.

MR. DEPUTY-SPEAKER : At this hour? There is nothing before the House.

SHRI S. M. BANERJEE : Sir, I rise on a point of order regarding the business of the House.

MR. DEPUTY-SPEAKER : Under what rule?

SHRI S. M. BANERJEE : Under rule 340 which says :

"At any time after a motion has been made, a member may move".....

I am making that motion just now.

"that the debate on the motion be adjourned"

Sir, here the motion is that the Demands for Grants under the Ministry of Food, Agriculture, Community Development and Co-operation be taken into consideration. I want to move a motion "that the debate on the motion be adjourned" for the reason which I will mention now. I have come to know just now that my hon. friends, Shri S. M. Joshi, Shri Sarjoo Pandey and leaders of the SVD met the President at 11 a.m. and requested him that no action should be taken on the Governor's Report which, according to me, is not a correct picture of what is happening in U. P.

SHRI RANDHIR SINGH (Rohtak) : What is the point of order ?

SHRI S. M. BANERJEE : I am submitting it. Let him wait.

SHRI RANDHIR SINGH : There is no point of order, It is a point of disorder.

SHRI S. M. BANERJEE : We had requested the President yesterday for physical verification of all the SVD members, who number 229 in a House of 421. Unfortunately'.....(Interruptions).

SHRI CHENGALRAYA NAIDU (Chittoor) : There is no point of order.

SHRI RANDHIR SINGH : Governor's Report is not our business.

SHRI S. M. BANERJEE : I am told that the Cabinet is taking a decision on the partial and discriminatory report of the Governor. So, I am requesting you, Sir, to adjourn the discussion and take up the new subject, namely that a party which is a majority is not allowed to form a government.....

MR. DEPUTY-SPEAKER : I want to point out that he has not read the other rule.

SHRI S. M. BANERJEE : Let the Home Minister make a statement. What is this fishy deal which is going on when the Parliament is in session ?

श्री एस० एम० जोशी (पूना) : उपाध्यक्ष महोदय, हमारे मित्र, श्री बनर्जी, ने आपके सामने जो प्रस्ताव रखे हैं, उसके बारे में यह कहना चाहता हूँ कि वह जो कह रहे हैं, वह सही बात है। इस राष्ट्रपति जी को मिलने गए थे। उनको जो कुछ बताया गया, वह उन्होंने नोट कर लिया। उनको यह बताया गया कि गवर्नर ने हमारे लीडर को यह कहा कि तुम्हारी पार्टी के अठारह आदमी डिफेन्ड हो गये हैं, इस लिए तुम्हारी मैजस्ट्री नहीं है। तब लीडर ने उनसे कहा कि अगर हमारे कुछ आदमी डिफेन्ड हो गये हैं, तो आप सिर्फ कयास से जो कुछ

नहीं कर सकते; उनके नाम हमें बता दीजिए; अगर वह हुआ है, तो मैं आपकी बात मान लूँगा। लेकिन नाम नहीं बताएँगे, यों ही कहेंगे कि तुम्हारे 18 डिफेन्ड हो गए, 20 डिफेन्ड हो गए, तो इसका मतलब यह नहीं होता कि हमारी मैजिस्ट्री चली गई। यह चीज उन्होंने नोट कर ली। मैंने उनसे पूछा कि वहाँ इन लोगों की कभी डिफेन्ड तो नहीं हुई...।

MR. DEPUTY-SPEAKER : You have got to point out how this House comes into the picture. That is the main question.

श्री एस० एम० जोशी : मैं उस पर आ रहा हूँ। मुझे ऐसा लग कि हम लोगों की बात राष्ट्रपति साहब को जंची। मगर उन्होंने यह बताया कि ये लोग जो एडवाइस करने, मैं उस पर चलाया। अब वह कि एडवाइस करने वाली बात गवर्नमेंट की है और गवर्नमेंट यहाँ से चल रही है.....

SHRI RANDHIR SINGH : The discretion of the Governor cannot be challenged before any forum.....(Interruptions).

श्री एस० एम० जोशी : अगर ऐसी एडवाइस इन को राष्ट्रपति जी की है, तो फिर हम लोगों को यहाँ पर उठना चाहिए, और कहाँ इस विषय को उठायेंगे। इस लिए हमें यहाँ उठाने का अधिकार है।

SOME HON. MEMBERS rose

MR. DEPUTY-SPEAKER : There must be some end to it, Shri Banerjee always raises an issue and reads only the first portion. The second portion of the rule is that, if in the opinion of the Speaker the motion for adjournment of the debate is an abuse of the rules of the House.....(Interruption).

SHRI S. M. BANERJEE : It is not an abuse.

MR. DEPUTY-SPEAKER : I do not

consider it an abuse. You are perfectly within your rights, but this is not the occasion for it. Secondly, defector is an elusive commodity. You cannot say any thing with certainty about him. When the President is seized of the matter, how can we in this House say... (Interruption).

SHRI TENNETI VISWANATHAM (Visakhapatnam): May I say how this House comes into the picture? The House comes into the picture because here we have got a responsibility to see that things in the States are carried on in a constitutional way. From what Shri Banerjee and Shri Joshi have told the House it is quite clear that things are not going on in U. P. according to the spirit of the Constitution. The Constitution has not given any power to the Governor to count all these as if they were chickens. It is not his duty. Even in the Speakers' Conference, you remember, the Resolution said that it is the House that must decide... Therefore it is the duty of the Governor of U. P. to give a chance to get this settled in the House. On the other hand, behind the House, in his own Chamber, he is trying to count members as if they were chickens on this side and some on that side and having his own calculations. He is not even able to give out the names of the members who had told him that they had defected. Therefore he is going quite against the spirit of the Constitution. That is how this House comes into the picture.

SHRI S. M. BANERJEE: We have only demanded the names of the 17.

MR. DEPUTY-SPEAKER: So far as the decision of the Speakers' Conference is concerned, it is very clear that it is not a question to be decided somewhere else; the House is supreme. But so far as the present negotiations are concerned... (Interruption).

SHRI S. M. BANERJEE: No negotiations.

MR. DEPUTY-SPEAKER: The conversation that is taking place, how is that the concern of this House? You may say that there is the President's Proclamation.

SHRI TENNETI VISWANATHAM: The retiring Chief Minister's Government was not defeated in the House. That is quite clear. There is no other method for the Governor to know whether he commands the majority or not. He commanded the majority when he resigned. The entire House is still there. Therefore, the only place where the question of majority can be decided is the House. It is quite clear.

MR. DEPUTY-SPEAKER: I share your anxiety about the future. One thing is clear, as you said, that when he resigned; he resigned not because he had lost his majority but the party was not in a position to say that he was their leader. A new leader was appointed... (Interruption).

AN HON. MEMBER: The question is not that.

MR. DEPUTY-SPEAKER: You will admit that we are not concerned in any manner about the defections in the party. What has been stated here is whether some members have defected or not. Who is to decide whether A has defected or not?

This House has nothing to do. You will admit that.

SHRI S. M. BANERJEE: We have got a list of 239 members... (Interruption).

SHRI TENNETI VISWANATHAM: The question whether some people have walked out to the other said or not does not arise. There was a Chief Minister who resigned but he had not lost his majority. The Governor then, instead of advising the President to dissolve the Assembly, said, "I give them time to adjust themselves." He was not able to come to any other assessment whatsoever. Therefore, the majority of the retiring Chief Minister is still there and it is quite obvious that this should be settled in the House, not in the chamber.

MR. DEPUTY-SPEAKER: I appreciate the constitutional propriety, as you have pointed out, so far as this is concerned. But so far as the present debate is concerned, it is not at all relevant. Therefore, let us resume the debate now. Shri

[Mr. Deputy Speaker]

O. P. Tyagi. You have to speak on the Demands of the Food and Agriculture Ministry, not on this point of order..... (Interruptions).

SHRI S. M. BANERJEE : Let the Deputy Prime Minister assure this House that no decision will be taken unless and until it is discussed in the House.

SHRI CHENGALRAYA NAIDU : Unless the Speaker allows, they should not raise anything here. It has been decided and agreed that unless the Speaker allows, they cannot raise anything here. The Speaker had decided that and they have agreed to that.

MR. DEPUTY-SPEAKER : On the basis of a certain information received at the eleventh hour, it is within their rights. But it must be within the rules. If they are abusing the rules, as I have said..... (Interruption) Rule 314 clearly says that. This House is not concerned with the matter.....(Interruption).

SHRI S. M. BANERJEE : You never said that this was an abuse of the rules.

SHRI S. KUNDU (Balasore) : Mr. Banerjee has put a motion before the House. The House should adjourn now and discuss this matter in very emergent manner. Whether it is emergent or not, we will decide it. You cannot just rule it out. It is a very urgent and emergent matter. Both urgency and emergency arise out of two things, namely, the President is going to.....(Interruption).

MR. DEPUTY-SPEAKER : This was argued by your colleague, Shri Tenneti Viswanatham.

SHRI S. KUNDU : My point has not been heard.

SHRI S. M. BANERJEE : Ask the Home Minister to make a statement.

SHRI S. KUNDU : The Cabinet cannot take a decision without referring the matter to the House.

MR. DEPUTY-SPEAKER : Are we,

in this House, competent, at the present juncture, to advise the President to take a decision regarding this matter..... ? (Interruption) I have over-ruled it already. Shri O. P. Tyagi, to speak on the Demands, not on this. (Interruption).

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : You better call somebody from this side.

MR. DEPUTY-SPEAKER : I gave an opportunity to raise it ; I gave a hearing. I know you are very much concerned about the U. P. affair. But what can I do here ?

श्री सरजू पाण्डेय (गाजीपुर) : आप मेरी बात एक मिनट सुन लीजिये । 17 ता० को...

MR. DEPUTY-SPEAKER : I have already overruled it. Under Rule 340, he tried to move for an adjournment of the House. I have already said that is not in order.

[4.19 hrs.]

DEMANDS FOR GRANTS 1968-69—Contd.

Ministry of Food, Agriculture, Community Development and Co-operation—Contd.

श्री श्री० प्र० त्यागी (मुरादाबाद) : उपाध्यक्ष महोदय, मेरी प्रार्थना तो यही थी कि यह बहुत ही आवश्यक विषय है, भारत वर्ष के इतिहास से इस का सम्बन्ध है। गवर्नर के एक्शन को लेकर.....(व्यवधान)..... मैं उसी पर आ रहा हूँ। उपाध्यक्ष महोदय, आपकी रूलिंग शिरोधार्य है परन्तु मैं समझता हूँ इस देश में आज प्रजातन्त्र खतरे में है और उसकी रक्षा होनी आवश्यक है। इस पर आप पुनर्विचार करेंगे।

SHRI INDER J. MALHOTRA : How does the 'Governor' come in the Food Debate ? This is going too far.